

arrest any persons indulging in criminal activities under section 41 of Cr. P.C. The action taken by the Spl. Police Officer shall be intimated to the concerned D.C.P. so that necessary legal action can be taken.

3. The Special Police Officer should make himself acquainted with the respectables of the locality and he should have first hand knowledge about the criminals of the area by their photographs and their brief history so that he may take prompt action in case they are involved in any criminal activity in that locality.
4. The Special Police Officer is duty bound to inform the DCP concerned, in case he notices any gathering of anti-social elements, pick-pocket, illicit distillers, gambling den or movement of persons at odd hours in suspicious circumstances in the area.
5. The Special Police Officers so appointed are briefed about the heinous offences like robbery, dacoity snatching, communal riots etc. which have taken place within last one year in that area.
6. The Special Police Officer being resident of that area should inform the DCP about the persons who are keeping illegal fire arms, country made bombs, explosives or other lethal weapons, so that prompt house search can be taken and articles can be seized.
7. The Special Police Officer should keep strict watch over the activities of anti-social element, persons who are indulging in terrorist activities and in case he comes to know that such type of people have gathered at particular place he should immediately inform DCP concerned for prompt action.
8. The Special Police Officer should also keep an eye on the guest houses, boarding houses or other houses/bunglows which are being

used for such purposes without valid licence and on suspicion, he should inform the D.C.P. concerned for prompt legal action.

Purchase of Woollen Blankets for the Use of Defence Personnel

530. DR. G. S. RAJHANS : Will the Minister of DEFENCE be pleased to state :

(a) the names of the firms from whom his ministry purchased woollen blankets of different grades during the last two years for the use of the army and other defence personnel ;

(b) whether the blankets supplied by any of these firms were found to be of inferior quality and sub-standard ;

(c) if so, the particulars of such firms and quantum of such blankets ;

(d) whether Government's purpose to stop further dealing with the firms ; and

(e) if not, the reasons thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT (SHRI ARUN SINGH) : (a) A statement showing the names of the firms from whom blankets have been purchased during the last two years given below.

(b) No, Sir.

(c) to (e). Does not arise.

Statement

1. M/s The Haryana Woollen Mills Pvt. Ltd., Panipat.
2. M/s Amba Woollen Mills, Panipat.
3. M/s Shiva Woollen & Textile Industries, Panipat.
4. M/s The Goela Engineering & Woollen Works, Panipat.
5. M/s E. Sefton & Co, Mirzapur
6. M/s Capital Woollen & Gen Mills, Panipat.
7. M/s Parkash Woollen Industries, Panipat.

8. M/s Mahavir Woollen Mills, Panipat
9. M/s Khan Udyog, Panipat.
10. M/s National Textiles Corporation, New Delhi.
11. M/s Andhra Pradesh State Wool Industrial Co-operative Society Ltd., Hyderabad.
12. M/s J & K Small Scale Ind. Development Corporation Ltd., Jammu.
13. M/s KVIC, Bombay.
14. M/s The British India Corporation, Kanpur.
15. M/s K.K.K. Mills, Ludhiana.
16. M/s Everest Woollen Mills, Ludhiana.
17. M/s Mittal Woollen Mills, Panipat.
18. M/s Swastika Woollen Mills, Panipat.
19. M/s Kunal Woollen Mills, Panipat.
20. M/s B. K. Woollen Mills, Panipat.
21. M/s Agarwal Wool Spng. & Wvng. Mills, Panipat.
22. M/s Sahni Woollen Mills, Panipat.
23. M/s Ashoka Handloom W/S Co-operative Industrial Society Ltd., Ludhiana.
24. M/s Jainson Hosiery Ind. (Regd.), Ludhiana.
25. M/s Wool India, Ludhiana.
26. M/s Apex Sales Agency, New Delhi.
27. M/s Sri Girnar Woollen Mills, Panipat.
28. M/s Natraj Woollen Mills Pvt. Ltd., New Delhi.
29. M/s Rashtriya Woollen Mills, Panipat.
30. M/s Universal Woollen Mills, Panipat.
31. M/s Sidharata Woollen Mills, Panipat.
32. M/s Amba Fishers, Panipat.
33. M/s J & K State Handloom Devp-Corp. Ltd., New Delhi.
34. M/s Paramount Pioneers, Gauhati.
35. M/s S. S. Dewadi & Sons, Kanpur.
36. M/s Cambridge Woollen Mills, Ludhiana.
37. M/s Suraj Wollen Mills, Panipat.
38. M/s Indian Woollen Mills, Panipat.

Border Issue with China

531. SHRI PRAKASH V. PATIL :
SARI VIRDHI CHANDER
JAIN :
SHRI SRI KANTHA DATTA
NARASIMHARAJA
WADIYAR :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether it is a fact that India and China have agreed to resolve the border issue as reported in the *Hindustan Times* on 24 October, 1985;

(b) if so, what steps have been agreed upon by both the sides to achieve the objective; and

(c) whether there has been any further liberalisation of relations between the two countries ?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI B. R. BHAGAT) : (a) and (b). The Chinese Government have stated that they attach great importance to friendly relations and cooperation with India. The Government of India have also expressed the hope that all outstanding problems between India and China should be solved consistent with the Five Principles of Peaceful Co-existence. Six Rounds of official level talks have been held with the Chinese since 1981. The talks have covered all aspects of bilateral relations and have focussed on the crucial boundary question. Our Prime Minister also had a friendly meeting with the Chinese Premier Mr. Zhao Ziyang in New York recently.